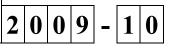
INDIAN INCOME TAX RETURN

(Including Fringe Benefit Tax Return)

[For firms, AOPs and BOIs] (Please see rule 12 of the Income-tax Rules, 1962) (Also see attached instructions) Assessment Year



Part .	A-GEI	GENERAL														
	Name					PAN	[
	Is the	re any change in the name?	? If yes, pleas	e furnish the o	old name											
Z																
OIL	Flat/D	oor/Block No		Date of formation (DD/MM/YYYY)												
RMA				/ /												
PERSONAL INFORMATION	Road/	Street/Post Office		Status (firm-1, local authority-												
TIN				2, cooperative bank-3, other cooperative society-4, any other												
ANC								AOP/BOP artificial juridical								
ERS	Town	/City/District	State			Pin code		person-5)								
Π	TOWIN		State				1 1	Return Income- filed under tax								
	Email	Address		(S [*]	ГD code)-Pł	one Number		~	on er Code)						
				()			~	se see uction	_						
	Desig	nation of Assessing Officer		Area Code	AO Type	Range Code	AO No		er9(i)]		ringe enefits					
	Whether original or Revised return? (Tick) Ø Original Revised															
	If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)															
rus																
FILING STATUS		Residential Status (Tick) Ø Resident Non-Resident														
5 NG	In the case of non-resident, is there a permanent establishment (PE) in India (<i>Tick</i>) 🗹 🗌 Ye											No				
FIL																
	Whether this return is being filed by a representative assessee? (<i>Tick</i>) 🗹 🔲 Yes If yes, please furnish following information -								П №							
	(a)	Name of the representative														
	(b)	Address of the representat														
	(c)	Permanent Account Numb	ber (PAN) of	the represent	ative											
	Are y	ou liable to maintain accoun	nts as per sect	tion 44AA?	(Tick) 🗹	Ves		No								
NOL	Are y	ou liable for audit under sec	ction 44AB?	(Tick) 🗹	Ves	🛛 No,	If yes,	furni	sh foll	lowir	ng info	rmati	on-			
TAM	(a)	Name of the auditor signin	ng the tax aud				0,				0					
NFOR	(b)	Membership no. of the au	ıditor													
AUDIT INFORMATION	(c)	Name of the auditor (proprietorship/ firm)														
AUI	(d)	Permanent Account Number (PAN) of the proprietorship/ firm														
	(e)	Date of audit report.														
For Off	ice Use	Only						For	Office	Use	Only					
								Rece	oint No							

Date

Seal and Signature of receiving official

B. Particulars of	Particulars of persons who were partners/ members in the firm/AOP/BOI on 31 st day of March, 2009								
S.No.	Name and Address	Percentage of share (if determinate)	PAN						

	Nature of	Nature of business or profession, if more than one business or profession indicate the three main activities/ products										
ISS	S.No.	Code [Please see instruction No.9(ii)]	Description									
OF BUSINESS	(i)											
JRE OF	(ii)											
NATYURE	(II)											
1	(iii)											

Part	A-I	BS		BALANCE SHEET AS ON 31ST DAY OF M accounts are maintained, otherwise fill item 6)	IARCH, 2009(fill items 1 to 5 in	a cas	e where regular books of
	1	Part	ners'	/ members' fund			
S		a	Part	tners' / members' capital			
		b Reserves and Surplus					
SOURCES OF FUNDS			i	Revaluation Reserve	bi		
S O			ii	Capital Reserve	bii		
КСЕ			iii	Statutory Reserve	biii		
UC			iv	Any other Reserve	biv		
Š		v Total (bi + bii + biii + biv)				bv	
		c	Tota	partners'/ members' fund (a + bv)		1c	
	2	Loa	n funo	ls			
		a	Secu	red loans			
			i	Foreign Currency Loans	ai		
		ii Rupee Loans					
				A From Banks	iiA		
				B From others	iiB		
				C Total (iiA + iiB)	iiC		
			iii	Total (ai + iiC)		aiii	
		b	Unse	cured loans (including deposits)			
			i	From Banks	bi		
			ii	From others	bii		
			iii	Total (bi + bii)	· · ·	biii	
		c	Tota	Loan Funds (aiii + biii)		2c	
	3	Defe	erred	tax liability		3	
	4	Sou	rces o	f funds (1c + 2c +3)	4		

1	Five	ed assets		
		Gross: Block	1a	
		Depreciation	1b	
	-	Net Block (a – b)	10 1c	
		Capital work-in-progress	1d	
		Total (1c + 1d)	Iu	1e
2		estments		
2		L .		
	a	i Government and other Securities - Quoted	ai	
		ii Government and other Securities – Unquoted	aii	
		iii Total (ai + aii)		aiii
	b	Short-term investments		
	~	i Equity Shares	bi	_
		ii Preference Shares	bii	_
		iii Debenture	biii	_
		iv Total (bi + bii + biii)		biv
	c	Total investments (aiii + biv)		2c
3		rent assets, loans and advances		
		Current assets		
	a	i Inventories		
		Stores/consumables including nacking		
		A material	iA	
		B Raw materials	iB	
		C Stock-in-process	iC	
		D Finished Goods/Traded Goods	iD	
		E Total (iA + iB + iC + iD)		iE
		ii Sundry Debtors		aii
		iii Cash and Bank Balances	1 1	
		A Cash-in-hand	iiiA	
		B Balance with banks	iiiB	
		C Total (iiiA + iiiB)		iiiC
		iv Other Current Assets		aiv
		v Total current assets (iE +aii + iiiC + aiv)		av
	b	Loans and advances		
		Advances recoverable in cash or in kind or for value to be received	bi	
		Deposits, loans and advances to corporate and	bii	
		others		
		iii Balance with Revenue Authorities	biii	biv
		iv Total (bi + bii + biii)		3c
		Total (av + bv)		
	d	Current liabilities and provisions		
		i Current liabilities	[.,]	
		A Sundry Creditors	iA	
		B Liability for Leased Assets	iB	
		C Interest Accrued on above	iC	
		D Interest accrued but not due on loans	iD	
		E Total (iA + iB + iC + iD)		iE
		ii Provisions		
		A Provision for Income Tax	iiA	
		B Provision for Fringe Benefit Tax	iiB	
		C Provision for Wealth Tax	iiC	
		D Provision for Leave encashment/Superannuation/Gratuity	iiD	
			<u> </u>	

				Е	Other Provisions	ijЕ			
				Н	Total (iiA + iiB + iiC + iiD + iiE + iiF + iiG)			iiF	
			iii	Tot	al (iE + iiF)			diii	
		e	e Net current assets (3c – diii)				3e		
	4	a	Misco	Miscellaneous expenditure not written off or adjusted		4a			
		b	Defer	red	tax asset	4b			
		c Profit and loss account/ accumulated balance		4c					
		d	Total $(4a + 4b + 4c)$				4d		
_	5	5 Total, application of funds (1e + 2c + 3e +4d)						5	
ACCOUNT CASE	6 In a case where regular books of account of business or profession are not maintained, furnish the following information as on 31 st day of March, 2009, in respect of business or profession								
ACCOI CASE		a	Amo	unt	of total sundry debtors			6a	
AC		b Amount of total sundry creditors					6b		
NO		c	Amo	unt	of total stock-in-trade			6c	
		d	Amo	unt	of the cash balance			6d	

Part A-P& L

Profit and Loss Account for the previous year 2008-09(*fill items 1 to 51 in a case where regular books of accounts are maintained otherwise fill item 52*)

are maintained, otherwise fill item 52)									
	1		s/ Gross receipts of business or profession	1					
ŀ	2		of returns and refunds and duty or tax, if any)						
-	2		es, taxes and cess, received or receivable, in respect of go		ind services sold or supplied				
			Union Excise duties	2a					
			Service tax	2b					
IN		c	VAT/ Sales tax	2c					
no		d	Any other duty, tax and cess	2d					
ACC		e	Total of duties, taxes and cess, received or receivable(1a-	+1b+	1c+1d)	2e			
AND LOSS ACCOUNT	3	Oth	er income						
ΓO		a	Rent						
QN		b	Commission	3b					
		c	Dividend	3c					
PROFIT		d	Interest	3d					
PR			Profit on sale of fixed assets	3e					
CREDITS TO		f	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	3f					
DIT		g	Profit on sale of other investment	3g					
CRE		h	Profit on account of currency fluctuation	3h					
Ŭ		i	Agriculture income	3i					
		j	Any other income	3j					
		k	Total of other income [(i)to(x)]			3k			
ľ	4	Clos	ing Stock			4			
Ī	5	Tota	ls of credits to profit and loss account (1+2e+3k+4)			5			
	6	Ope	ning Stock			6			
L	7	Pure	chases (net of refunds and duty or tax, if any)			7			
no	8	Duti	Duties and taxes, paid or payable, in respect of goods and services purchased						
ACCOUNT		a	Custom duty	8a	_				
		b	Counter vailing duty	8b					
AND LOSS		с	Special additional duty	8c					
QN			Union excise duty	8d					
r .		e	Service tax	8e					
PROFIJ			VAT/ Sales tax	8f					
			Any other tax, paid or payable	8g					
TO		h	Total (8a+8b+8c+8d+8e+8f+8g)	8h					
DEBITS TO	9	Freight				9			
DEB			sumption of stores and spare parts	10					
_			er and fuel			11			

12	2 Rents							
-								
	Repairs to building		13					
	Repairs to machinery		14					
15	Compensation to employees	150	-					
	a Salaries and wages	15a	-					
	b Bonus	15b	-					
	c Reimbursement of medical expenses	15c	-					
	d Leave encashment	15d	-					
	e Leave travel benefits	15e	-					
	f Contribution to approved superannuation fund	15f	-					
	g Contribution to recognised provident fund	15g	-					
	h Contribution to recognised gratuity fund	15h	-					
	i Contribution to any other fund . Any other benefit to employees in respect of which an	15i	-					
	j expenditure has been incurred	15j						
	k Fringe benefit tax paid or payable	15k						
	1 Total compensation to employees (15a+15b+15c+15d+15	e+15f+15g+15h+15i+15j+15k)	151					
16	Insurance	- v /						
	a Medical Insurance	16a						
	b Life Insurance	16b						
	c Keyman's Insurance	16c	-					
	d Other Insurance	16d	7					
	e Total expenditure on insurance (16a+16b+16c+16d)		16e					
17	Workmen and staff welfare expenses		17					
	Entertainment		18					
-	Hospitality		19					
H 1	Conference		20					
	Sales promotion including publicity (other than advertisemer	(21					
<u> </u>	Advertisement	it <i>)</i>	22					
	Commission		23					
	Hotel, boarding and Lodging		23					
	Traveling expenses including foreign traveling		25					
	Conveyance expenses		26					
-			27					
	Telephone expenses							
	Guest House expenses		28					
	Club expenses		29					
	Festival celebration expenses		30					
	Scholarship		31					
	Gift		32					
	Donation Rates and taxes, paid or payable to Government or any local	hody (excluding taxes on	33					
.34	income)	Contraction of the second seco						
	a Union excise duty	34a						
	b Service tax	34b						
	c VAT/ Sales tax	34c						
	d Cess	34d						
	e Any other rate, tax, duty or cess including STT							
	f Total rates and taxes paid or payable (34a+34b+34c+34d	34f						
35	Audit fee	35						
-	Other expenses		36					
H 1	Bad debts		37					
	Provision for bad and doubtful debts		38					
	Other provisions		39					
	Profit before interest, depreciation and taxes							
40	[5 - (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34f + 35 to 3	9)]	40					
41	Interest	41						

	42	Depr	eciation	42	
	43	Profi	t before taxes (40-41-42)	43	
VD	44	Provi	ision for current tax	44	
X AND	45	Provi	ision for Fringe benefit Tax	45	
CTA) S	46	Provi	ision for Deferred Tax	46	
	47	Profi	t after tax (43 – 44 – 45 – 46)	47	
PROVISIONS FOR	48	Balar	nce brought forward from previous year	48	
ISIO PRI	49	Amo	unt available for appropriation (47 + 48)	49	
OVI PRC	50	Tran	sferred to reserves and surplus	50	
PR AP	51	Balar	ice carried to balance sheet in partner's account (49 – 50)	51	
INT	52		case where regular books of account of business or profession are not maintained, sh the following information for previous year 2008-09 in respect of business or ssion		
ACCOL CASE		a	Gross receipts	52a	
NO ACCOUNT CASE		b	Gross profit	52b	
NO		c	Expenses	52c	
		d	Net profit	52d	

'art A- OI

Other Information (optional in a case not liable for audit under section 44AB)

2 Is there any change in method of accounting (Tick) I Yes No 3 Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A 3									
Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A									
Method of valuation of closing stock employed in the previous year									
a Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)									
b Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)									
c Is there any change in stock valuation method (if Yes write 2, and if No write 2)									
d Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A 4d									
5 Amounts not credited to the profit and loss account, being									
a the items falling within the scope of section 28 5a									
b the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or 5b									
refunds are admitted as due by the authorities concerned									
c escalation claims accepted during the previous year 5c									
d Any other item of income 5d									
e Capital receipt, if any 5e									
fTotal of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)5f									
6 Amounts debited to the profit and loss account, to the extent disallowable under section 36:-									
a Premium paid for insurance against risk of damage or destruction of stocks or store 6a									
b Premium paid for insurance on the health of employees 6b									
c Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend. 6c									
d Any amount of interest paid in respect of borrowed capital 6d									
e Amount of discount on a zero-coupon bond 6e									
f Amount of contributions to a recognised provident fund 6f									
g Amount of contributions to an approved 6g									
h Amount of contributions to an approved gratuity fund 6h									
i Amount of contributions to any other fund 6i									
j Amount of bad and doubtful debts 6j									
k Provision for bad and doubtful debts 6k									
1 Amount transferred to any special reserve 61									

	m	Even and iture for the nurneges of nuometing family				
1		Expenditure for the purposes of promoting family planning amongst employees	6m			
		Any sum received from employees as contribution to				
		any provident fund or superannuation fund or any				
		fund set up under ESI Act or any other fund for the	6n			
		welfare of employees to the extent credited to the	•			
		employees account on or before the due date				
	0	Any other disallowance	60			
		· ·			6.2	
	•	Total amount disallowable under section 36 (total of 6			6р	
7		ounts debited to the profit and loss account, to the exter	nt di	sallowable under section 37		
	a	Expenditure of personal nature;	7a			
		Expenditure on advertisement in any souvenir,				
	b	brochure, tract, pamphlet or the like, published by a	7b			
		political party;				
		Expenditure by way of penalty or fine for violation of	7c			
	_	any law for the time being in force;				
	d	Any other penalty or fine;	7d			
		Expenditure incurred for any purpose which is an	7e			
		offence or which is prohibited by law;	7e			
	f	Amount of any liability of a contingent nature	7f			
	c	Amount of expenditure in relation to income which	7g			
	g	does not form part of total income	′g			
	h	Any other amount not allowable under section 37	7h			
	i	Total amount disallowable under section 37(total of 7ε	a to 7	h)	7i	
8	A.	Amounts debited to the profit and loss account, to the	exte	nt disallowable under section 40		
		Amount disallowable under section 40 (a)(i),				
		40(a)(ia) and 40(a)(iii) on account of non-				
		a compliance with the provisions of Chapter	Aa			
		XVII-B				
		b Amount paid as fringe benefit tax	Ab			
		Amount of tax or rate levied or assessed on the				
		c basis of profits	Ac			
		d Amount paid as wealth tax	Ad			
		Amount of interest, salary, bonus, commission				
		e or remuneration paid to any partner or member	Ae			
		f Any other disallowance	Af			
				a to Af	8Ag	
				,	-	
	B.	Any amount disallowed under section 40 in any preced		,	8B	
		Any amount disallowed under section 40 in any preced during the previous year	ding	previous year but allowable	-	
9		Any amount disallowed under section 40 in any preced	ding	previous year but allowable	-	
9	Amo a	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section	ding nt di	previous year but allowable	-	
9	Amo a	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b)	ding	previous year but allowable	-	
9	Amo a b	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee	ding nt di 9a	previous year but allowable	-	
9	Amo a b	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable	ding nt di	previous year but allowable	-	
9	Amo a b	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance	ding nt di 9a 9b	previous year but allowable	-	
9	Amo a b	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable	ding nt di 9a	previous year but allowable	-	
9	Amo a b c d	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for	ding nt di 9a 9b	previous year but allowable	-	
9	Amo a b c d	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust,	ding nt dis 9a 9b 9c	previous year but allowable	-	
9	Amo a b c d	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other	ding nt di 9a 9b	previous year but allowable	-	
9	Amo a b c d	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	ding nt di 9a 9b 9c 9d	previous year but allowable	-	
9	Amo a b c d	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other	ding nt dis 9a 9b 9c	previous year but allowable	-	
9	Amo a b c d	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	ding nt di 9a 9b 9c 9d 9e	previous year but allowable sallowable under section 40A	-	
	Amo a b c d e f	Any amount disallowed under section 40 in any preceduring the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowable under section 40A (total of	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a tu	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d d e f Any	Any amount disallowed under section 40 in any preceduring the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowable under section 40A (total of amount disallowed under section 43B in any preceding	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a tu	previous year but allowable sallowable under section 40A	8B	
	Ama a b c d d e f Any the	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year	ding nt di 9a 9b 9c 9d 9e 9a to g pre	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d d e f Any the a	Any amount disallowed under section 40 in any preceduring the previous year ounts debited to the profit and loss account, to the exten Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a tu	previous year but allowable sallowable under section 40A	8B	
	Ama a b c d d e f Any the a b	Any amount disallowed under section 40 in any preced during the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any	ding nt di 9a 9b 9c 9d 9e 9a to g pre	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d d e f Any the a b	Any amount disallowed under section 40 in any preceduring the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity	ding nt di 9a 9b 9c 9d 9e 9a to g pre	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d d e f Any the a b	Any amount disallowed under section 40 in any preceduring the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a to 10a	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d d e f Any the a b	Any amount disallowed under section 40 in any preceduring the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding orevious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a to 10a	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d e f Any the a b c	Any amount disallowed under section 40 in any preceduring the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a to g pre 10a 10b	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d e f Any the a b b	Any amount disallowed under section 40 in any preceduring the previous year ounts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a to g pre 10a 10b	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d e f Any the a b b	Any amount disallowed under section 40 in any preceduring the previous year bunts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or borrowing from any public financial institution or a	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a to g pre 10a 10b	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d e f Any the a b b	Any amount disallowed under section 40 in any preceduring the previous year bunts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a to g pre 10a 10b	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d e f Any the a b b	Any amount disallowed under section 40 in any preceduring the previous year bunts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a to g pre 10a 10b	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d e f Any the a b b c d	Any amount disallowed under section 40 in any preceduring the previous year bunts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation Any sum payable as interest on any loan or	ding nt di 9a 9b 9c 9d 9c 9d 9e 9a to g pre 10a 10b	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d e f Any the a b b c d d	Any amount disallowed under section 40 in any preceduring the previous year bunts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation Any sum payable as interest on any loan or borrowing from any scheduled bank	ding nt di 9a 9b 9c 9d 9c 9d 9c 10a 10b 10c 10d	previous year but allowable sallowable under section 40A	8B	
	Amo a b c d e f Any the a b c c d e f	Any amount disallowed under section 40 in any preceduring the previous year bunts debited to the profit and loss account, to the exter Amounts paid to persons specified in section 40A(2)(b) Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance Provision for payment of gratuity any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation Any sum payable as interest on any loan or	ding nt di 9a 9b 9c 9d 9c 9d 9c 9d 10a 10b 10c 10d 10c	previous year but allowable sallowable under section 40A	8B	

		amount debited to profit and loss account of the previous of the previous of the previous terms and the previous terms are as a set of the previous terms and the previous terms are as a set of the previous terms and the previous terms are as a set of terms are as a				
	_	Any sum in the nature of tax, duty, cess or fee under any law	11a			
		Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b			
	c	Any sum payable to an employee as bonus or commission for services rendered				
	dAny sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation11d					
		Any sum payable as interest on any loan or borrowing from any scheduled bank	11e			
	f	Any sum payable towards leave encashment	11f			
	g	Total amount disallowable under Section 43B(total of	11a 🖞	to 11f)	11g	
12	Ame	ount of credit outstanding in the accounts in respect of	•			
	a	Union Excise Duty	12a			
	b	Service tax	12b			
	c	VAT/sales tax	12c			
	d	Any other tax	12d			
	e	Total amount outstanding (total of 12a to 12d)			12e	
13	Ame	ounts deemed to be profits and gains under section 33A	AB or	r 33ABA or 33AC	13	
14	Any	amount of profit chargeable to tax under section 41			14	
		ount of income or expenditure of prior period credited ount (net)	15			

 Part A – QD
 Quantitative details (optional in a case not liable for audit under section 44AB)

	(a)	In th	ie ca	se of a trading concern		
		1	Ope	ning stock	1	
		2	Pur	chase during the previous year	2	
		3	Sale	s during the previous year	3	
		4	Clos	sing stock	4	
		5	Sho	rtage/ excess, if any	5	
	(b)	In th	ie ca	se of a manufacturing concern		
		6	Raw	y materials		
S			a	Opening stock	6a	
LAILS			b	Purchases during the previous year	6b	
DET			c	Consumption during the previous year	6c	
QUANTITIVE			d	Sales during the previous year	6d	
III			e	Closing stock	6e	
IAN			f	Yield finished products	6f	
lÒ			g	Percentage of yield	6g	
			h	Shortage/ excess, if any	6h	
		7	Fini	shed products/ By-products		
			a	opening stock	7a	
			b	purchase during the previous year	7b	
			c	quantity manufactured during the previous year	7c	
			d	sales during the previous year	7d	
			e	closing stock	7e	
			f	shortage/ excess, if any	7f	

Part B - TI Computation of total income

£	1	Inco	me from house property (4c of Schedule-HP) (enter nil i	f loss	s)	1	
OME	2	Prof	its and gains from business or profession				
L INC			Profit and gains from business other than speculative business (A37 of Schedule-BP)	2i			
OTAI			Profit and gains from speculative business (B41 of Schedule-BP) (enter nil if loss)	2ii			
L	iii Total (2i + 2ii) (enter nil, if loss and carry this figure to loss to Schedule CYLA)						

3	Capital gains	
	a Short term	
	i Short-term (under section 111A) (A7 of Schedule- 3ai CG) (enter nil if loss)	
	ii Short-term (others) (A8 of Schedule-CG) 3aii	
	iii Total short-term (3ai + 3aii) 3aiii	
	b Long-term (B6 of Schedule-CG) (enter nil if loss) 3b	
	c Total capital gains (3aiii + 3b) (take the figure adjusted to Schedule CYLA)	3c
4	Income from other sources	
	afrom sources other than from owning race horses (34aof Schedule OS)	
	bfrom owning race horses (4c of Schedule OS) (enter nil4bif loss)	
	c Total (4a + 4b)	4c
5	Total $(1 + 2c + 3c + 4c)$	5
6	Losses of current year to be set off against 5 (total of 2vii, 3vii and 4vii of Schedule CYLA)	6
7	Balance after set off current year losses (5 – 6)	7
8	Brought forward losses to be set off losses against 5 (total of 2vii, 3vii and 4vii of Schedule BFLA)	8
9	Gross Total income (7 – 8) (also 5vii of Schedule BFLA)	9
10	Deductions under Chapter VI-A (k of Schedule VIA)	10
11	Total income (9 – 10)	11
12	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)	12
13	'Aggregate income' (11 + 12)	13
14	Losses of current year to be carried forward (total of xi of Schedule CFL)	14

Part B - TTI

Computation of tax liability on total income

	1	Tax	payable on total income					
		a	Tax at normal rates	1a				
		b	Tax at special rates (11 of Schedule-SI)	1b				
	2	Tax	Payable on Total Income (1a + 1b)			2		
ΓY	3	Sure	charge on 2			3		
3ILT	4	Edu	cation cess, including secondary and higher education c	ess o	n (2 + 3)	4		
IAF	5	Gro	ss tax liability (2 + 3 + 4)			5		
1XI	6	Tax	relief					
F T.		a	Section 90	6a				
0 N		b	Section 91	6b				
TIO		c	Total (6a + 6b)			6c		
COMPUTATION OF TAX LIABILITY	7	Net	tax liability (5 – 6c)	7				
MPI	8	Inte	rest payable					
CO		a	For default in furnishing the return (section 234A)	8 a				
		b	For default in payment of advance tax (section 234B)	8b				
		c	For deferment of advance tax (section 234C)	8c				
		d	Total Interest Payable (8a+8b+8c)			8d		
	9	Agg	regate liability (7 + 8d)			9		
	10	Tax	es Paid					
		a	Advance Tax (from Schedule-IT)	10a				
A		b	TDS (column7 of Schedule-TDS2)	10b				
PAI		c	TCS (column 7 of Schedule-TCS)	10c				
FAXES PAID		d	Self Assessment Tax (from Schedule-IT)	10d				
TAJ		e	Total Taxes Paid (10a+10b+10c + 10d)			10e		
	11	Amo	ount payable (Enter if 9 is greater than 10e, else enter 0) (9 – 1	0e)		11		
	12	Refu	and (If 10e is greater than 9, also give the bank account details in the second se	in Sch	pedule-BA)	12		

Part	t C	Computation of Fringe Benefits	Г АР s and fringe													
1 41	1	Value of fringe benefits	s and it inge	ben	ciit tax											
		a for first quarter		18	1											
X		b for second quarter		11	,											
I TA		c for third quarter		10	:											
EFI		d for fourth quarter		10	1											
3EN		e Total fringe benefits (1a + 1b + 1c + 1d) (also 24 iv of)				1e						
EE E	2	Fringe benefit tax payable [30% of 1e]	aiso 21 ii oj	ben						2						
SING	3	Surcharge on 2								- 3						
DEI		_	n 2000 on ()	1.2	<u>, </u>					4						
AN	- - 5	4 Education cess, secondary and higher education cess on (2 + 3)								5						
STE		Total fringe benefit tax liability (2 + 3 + 4)								3						
NEI	6	Interest payable	- ()	6	. 1											
BE		a For default in payment of advance tax (se 115WJ (3)	ction	68	l											
Ŋ		b For default in filing of the return (section	115WK)	6ł	,											
FRI		c Total interest payable		<u> </u>						6c						
OF	7	Aggregate liability (5 + 6c)								7						
COMPUTATION OF FRINGE BENEFITS AND FRINGE BENEFIT TAX	8	Taxes paid														
IT		a Advance fringe benefit tax (from Schedule	-FBT)	8:	1											
LUA		b On self-assessment (from Schedule-FBT)		8ł	,											
MO		c Total Taxes Paid (8a + 8b)								8c			-			
0	9	Tax Payable (Enter if 7 is greater than 8c, else enter	r 0).							9						
	10	Refund (enter If 8c is greater than 7, else enter 0) als		ık a	count deta	uls in Sch	edule-B	A		10						
			0													
Plac Sche		Date RA In case of refund, please furnish	the followin	ıg iı	iformatio		ign her		cco	unt ir	n which	ch refu	und	is to	be cr	edited
Sent	1	Enter your bank account number (mandatory in	ana of notice	<i>a</i>)		-										
	1 7	Do you want your refund by \Box cheque, or \Box			atly into	vour bo					ligght	. 1 7)				
		Give additional details of your bank account	- uepositeu	uir	ectly into	your ba	ik acco	Junt: (I	ICK	as app	ncabi					
		CR Code		Т	ype of Ac	count (ti	rk as an	nlicable		1	7 Sa	vings		Г	1 Cu	rrent
				1.	ype of Ac	count (m	ck us up	рисави)		_ 54	11153			- Cu	
che	dule	-			er instruc	tions)										
	1	Address of property 1	Town/ City					State				PIN	Coc	de		
	•															
		(Tick) 🗹 if let out 🗖	Name of Te	enai	nt			PAN	of T	'enan	t (opt	ional)				
		a Annual letable value/ rent received or rec if let out for part of the year)	eivable (high	her i	f let out f	or whole	of the y	vear, lo	wer	1a	I	1		1		
ΥŢ		b The amount of rent which cannot be reali	zed	11												
PER		c Tax paid to local authorities		10												
PRO		$\frac{d}{d} = \frac{1}{d} \frac{1}{d}$	1d						10							
HOUSE PROPERTY		e Balance (1a – 1d) f 30% of 1e							1e							
IOU		g Interest payable on borrowed capital		1												
Щ		h Total (1f + 1g)						1h								
		Income from house property 1 (1e – 1h)						1i			6					
	2	Address of property 2	Town/ City					State				PIN	Coo	de		
	Ĺ															
		(Tick) 🗹 if let out 🗖	Name of Te	enar	nt			PAN	of T	enan	t (opt	ional)				

PART-C

	a	Annual letable value/ rent received or reco if let out for part of the year)	eivable (high	her if	let out for whole of the y	ear, lower	2a					
	b	The amount of rent which cannot be realized	zed	2b								
	c	Tax paid to local authorities		2c								
	d	Total (2b + 2c)		2d								
	e	Balance (2a – 2d)					2e					
	f	30% of 2e		2f								
	g	Interest payable on borrowed capital		2g								
	h	Total (2f + 2g)					2h					
		Income from house property 2 (2e – 2h)					2i					
	Add	ress of property 3	Town/ City			State]	PIN Co	de		
3												
	(Tick	a) ☑ if let out □	Name of Te	enant		PAN of T	enant	t (optio	nal)			
		,										
						1						
	a	Annual letable value/ rent received or reco if let out for part of the year)	ervable (nigr	ier ij	iei oui jor whole oj ine y	ear, iower	3a					
	b	The amount of rent which cannot be realized	zed	3b								
	c	Tax paid to local authorities		3c								
	d	Total (3b + 3c)		3d								
	e	Balance (3a – 3d)					3e					
	f	30% of 3e		3f								
	g	Interest payable on borrowed capital		3g								
	h	Total (3f + 3g)					3h					
	i	Income from house property 3 (3e – 3h)					3i					
4	Inco	me under the head "Income from house p	roperty"									
	a	Rent of earlier years realized under sectio	n 25A/AA				4a					
	b	Arrears of rent received during the year u	nder sectio	n 25B	after deducting 30%		4b					
	c	Total $(4a + 4b + 1i + 2i + 3i)$					4c					

chedule BP Computation of income from business or profession

	Α	Fror	n business or profession other than speculative busine	ss			
		1	Profit before tax as per profit and loss account (item -	43 or	r item 52d of Part A-P&L)	1	
		2	Net profit or loss from speculative business included in 1	2			
		3	Income/ receipts credited to profit and loss account considered under other heads of income	3			
			Profit or loss included in 1, which is referred to in section 44AD/44AE/44AF/44B/44BB/44BBA/44BBB/ 44D/44DA Chapter-XII-G/ First Schedule of Income- tax Act	4			
		5	Income credited to Profit and Loss account (included				
Z			a share of income from firm(s)	5a			
SIC			b Share of income from AOP/ BOI	5b			
PROFESSION			c Any other exempt income	5c			
RO			d Total exempt income	5d			
			Balance (1-2-3-4-5d)			6	
ESS OR		7	Expenses debited to profit and loss account considered under other heads of income	7			
INCOME FROM BUSINESS			Expenses debited to profit and loss account which relate to exempt income	8			
MB			Total (7 + 8)	9			
RO			Adjusted profit or loss (6+9)			10	
ΕF			Depreciation debited to profit and loss account includ	led in	19	11	
MO		12	Depreciation allowable under Income-tax Act		1	_	
INC			i Depreciation allowable under section 32(1)(ii) (column 6 of Schedule-DEP)	12i			
			ii Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)	12ii			
			iii Total (12i + 12ii)			12iii	
			Profit or loss after adjustment for depreciation (10 +		l 2iii)	13	
		14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6p of Part-OI)	: 14			
		15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7i of Part-OI)	15			
		16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ag of Part-OI)				

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x Chapter-XII-G 33 x 33 x xi First Schedule of Income-tax Act 33xi 33xii xii Total (33i to 33xi) 33xii 33xii 34 Profit or loss before deduction under section 10A/10AA/10B/10BA (32 + 33x) 34 35 Deductions under section- 35ii 34 i 10A (6 of Schedule-10A) 35ii 35ii iii 10B (f of Schedule-10AA) 35ii 35ii iii 10B (f of Schedule-10B) 35iii 35iv v Total (35i + 35ii + 35ii) 35iv 35v 36 Net profit or loss from business or profession other than speculative business (34 - 35v) 36 37 Net Profit or loss from business or profession (same as above in 36 except in case of special business, after applying rule 7A, 7B or 7C) 35 B Computation of income from speculative business 38 38 38 Net profit or loss from speculative business as per profit or loss account 38 39 Additions in accordance with section 28 to 44DA 39		32	Income (13 + 24 – 31) Profits and gains of business or profession deemed to B i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44BBB	33i 33ii 33iii 33iii 33iv 33v 33vi 33vii 33	-	
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35 Deductions under section- i 10A (6 of Schedule-10A) 35i ii 10AA (d of Schedule-10A) 35ii iii iii 10B (f of Schedule-10B) 35iii iii iv 10BA (f of Schedule-10BA) 35iv iv v Total (35i + 35ii + 35ii) 35iv 35v 36 Net profit or loss from business or profession other than speculative business (34 – 35v) 36 37 Net Profit or loss from business or profession (same as above in 36 except in case of special business, after applying rule 7A, 7B or 7C) A37 B Computation of income from speculative business as per profit or loss account 38 38 Net profit or loss from speculative business as per profit or loss account 38 39 Additions in accordance with section 28 to 44DA 39		32	Income (13 + 24 - 31) Profits and gains of business or profession deemed to B i Section 44AD ii Section 44AE iii Section 44AF iv Section 44BB v Section 44BB vi Section 44BBA vii Section 44BBA vii Section 44BBA vii Section 44BB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act	33i 33ii 33iii 33iv 33v 33vi 33vii 33vii 33ii 33 x	32	
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iii 10B (f of Schedule-10B) 35iii iv 10BA (f of Schedule-10BA) 35iv v Total (35i + 35ii + 35iii + 35iv) 35v 36 Net profit or loss from business or profession other than speculative business (34 - 35v) 36 37 Net Profit or loss from business or profession (same as above in 36 except in case of special business, after applying rule 7A, 7B or 7C) A37 B Computation of income from speculative business as per profit or loss account 38 38 Net profit or loss from speculative business as per profit or loss account 38 39 Additions in accordance with section 28 to 44DA 39		32 33 33	Income (13 + 24 - 31) Profits and gains of business or profession deemed to R i Section 44AD ii Section 44AE iii Section 44AF iv Section 44B v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44BBB viii Section 44DA ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A. Deductions under section-	33i 33ii 33iii 33iii 33iii 33vi 33vi 33vii 33vii 33xii 33xii 33xii 33xii 33xii 33xii 33xii	32 33xii	
iv 10BA (f of Schedule-10BA) 35iv v Total (35i + 35ii + 35ii) 35v 36 Net profit or loss from business or profession other than speculative business (34 – 35v) 36 37 Net Profit or loss from business or profession (same as above in 36 except in case of special business, after applying rule 7A, 7B or 7C) A37 B Computation of income from speculative business as per profit or loss account 38 38 Net profit or loss from speculative business as per profit or loss account 38 39 Additions in accordance with section 28 to 44DA 39		32 33 33	Income (13 + 24 - 31)Profits and gains of business or profession deemed to RiSection 44ADiiSection 44AEiiiSection 44AFivSection 44BvSection 44BBAviSection 44BBAviiiSection 44BBAviiiSection 44BBAviiiSection 44BBAviiiSection 44DAxChapter-XII-GxiFirst Schedule of Income-tax ActxiiTotal (33i to 33xi)Profit or loss before deduction under section 10A/10A.Deductions under section-i10A (6 of Schedule-10A)	33i 33ii 33iii 33iii 33iii 33iv 33v 33vi 33vii 33vii 33xi	32 33xii	
v Total (35i + 35ii + 35iii + 35iv) 35v 36 Net profit or loss from business or profession other than speculative business (34 - 35v) 36 37 Net Profit or loss from business or profession (same as above in 36 except in case of special business, after applying rule 7A, 7B or 7C) A37 B Computation of income from speculative business as per profit or loss account 38 38 Net profit or loss from speculative business as per profit or loss account 38 39 Additions in accordance with section 28 to 44DA 39		32 33 33	Income (13 + 24 - 31)Profits and gains of business or profession deemed to RiSection 44ADiiSection 44AEiiisection 44AFivSection 44BvSection 44BBviSection 44BBAviiSection 44BBviiiSection 44BBAviiiSection 44BBAviiiSection 44BBAviiiSection 44DAxChapter-XII-GxiFirst Schedule of Income-tax ActxiiTotal (33i to 33xi)Profit or loss before deduction under section 10A/10A.Deductions under section-i10A (6 of Schedule-10A)ii10A (d of Schedule-10AA)	33i 33ii 33iii 33iii 33iii 33iii 33v 33vi 33vi 33vii 33vii 33ix 33ix 33xi 4/10B/10BA (32 + 33x)	32 33xii	
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B Computation of income from speculative business 38 Net profit or loss from speculative business as per profit or loss account 38 39 Additions in accordance with section 28 to 44DA 39		32 33 34 35 36	Income (13 + 24 - 31)Profits and gains of business or profession deemed to RiSection 44ADiiSection 44AEiiiSection 44AFivSection 44BvSection 44BBAviiSection 44BBAviiiSection 44BBBviiiSection 44BBAviiiSection 44BBAviiiSection 44BBAviiiSection 44DAxChapter-XII-GxiFirst Schedule of Income-tax ActxiiiTotal (33i to 33xi)Profit or loss before deduction under section 10A/10ADeductions under section-i10AA (d of Schedule-10A)iii10BA (f of Schedule-10BA)vTotal (35i + 35ii + 35ii) + 35iv)Net profit or loss from business or profession other that	33i 33ii 33iii 33iii 33iii 33vi 33vi 33vii 33vii 33vii 33xii 33xii 33xii A/10B/10BA (32 + 33x) 35i 35ii 35iii 35iv an speculative business (34 – 35v)	32 33xii 34 35v 36	
38 Net profit or loss from speculative business as per profit or loss account 38 39 Additions in accordance with section 28 to 44DA 39		32 33 34 35 36 37	Income (13 + 24 - 31)Profits and gains of business or profession deemed to RiSection 44ADiiSection 44AEiiiSection 44AFivSection 44BvSection 44BBAviSection 44BBAviiSection 44BBAviiiSection 44BBAviiiSection 44BBAviiiSection 44DAxChapter-XII-GxiFirst Schedule of Income-tax ActxiiTotal (33i to 33xi)Profit or loss before deduction under section 10A/10A.Deductions under section-i10A (6 of Schedule-10A)ii10B (f of Schedule-10BA)vTotal (35i + 35ii + 35ii + 35iv)Net profit or loss from business or profession other thatNet Profit or loss from business or profession (same as	33i 33ii 33iii 33iii 33iii 33vi 33vi 33vii 33vii 33vii 33xii 33xii 33xii A/10B/10BA (32 + 33x) 35i 35ii 35iii 35iv an speculative business (34 – 35v)	32 33xii 34 35v 36	
39 Additions in accordance with section 28 to 44DA 39	R	32 33 34 35 36 37	Income (13 + 24 - 31)Profits and gains of business or profession deemed to RiSection 44ADiiSection 44AEiiiSection 44AFivSection 44BvSection 44BBviSection 44BBAviiSection 44BBAviiiSection 44BBAviiiSection 44BBAviiiSection 44DAxChapter-XII-GxiFirst Schedule of Income-tax ActxiiTotal (33i to 33xi)Profit or loss before deduction under section 10A/10A.Deductions under section-i10A (6 of Schedule-10A)ii10B (f of Schedule-10B)iv10BA (f of Schedule-10BA)vTotal (35i + 35ii +35iii + 35iv)Net profit or loss from business or profession other thatNet Profit or loss from business or profession (same asbusiness, after applying rule 7A, 7B or 7C)	33i 33ii 33iii 33iii 33iii 33vi 33vi 33vii 33vii 33vii 33xii 33xii 33xii A/10B/10BA (32 + 33x) 35i 35ii 35iii 35iv an speculative business (34 – 35v)	32 33xii 34 35v 36	
	B	32 33 34 35 36 37 Com	Income (13 + 24 - 31)Profits and gains of business or profession deemed to RiSection 44ADiiSection 44AFivSection 44BvSection 44BBAviSection 44BBAviiSection 44BBAviiiSection 44BBAviiiSection 44BBAviiiSection 44BBAviiiSection 44DAxChapter-XII-GxiiFirst Schedule of Income-tax ActxiiTotal (33i to 33xi)Profit or loss before deduction under section 10A/10A.Deductions under section-i10A (d of Schedule-10A)iii10B (f of Schedule-10BA)vTotal (35i + 35ii + 35ii)Net profit or loss from business or profession other thatNet Profit or loss from business or profession (same asbusiness, after applying rule 7A, 7B or 7C)putation of income from speculative business	33i 33ii 33iii 33iii 33iii 33iii 33v 33vi 33vi 33vi 33vi 33vi 33vi 33vi 33vi 33xi 35i 35ii 35iii 35iii 35iv an speculative business (34 – 35v) above in 36 except in case of special	32 33xii 33xii 34 35v 36 A37	
To productions in actoruance with section 20 to 44DA	B	32 33 34 35 36 37 Com 38	Income (13 + 24 - 31)Profits and gains of business or profession deemed to RiSection 44ADiiSection 44AFivSection 44BvSection 44BBviSection 44BBAviiSection 44BBAviiiSection 44BBBviiiSection 44BBAviiiSection 44BBAviiiSection 44DAxChapter-XII-GxiFirst Schedule of Income-tax ActxiiTotal (33i to 33xi)Profit or loss before deduction under section 10A/10A.Deductions under section-i10A (6 of Schedule-10A)iii10B (f of Schedule-10A)iii10B (f of Schedule-10B)ivTotal (35i + 35ii + 35ii + 35iv)Net profit or loss from business or profession other thatNet Profit or loss from business or profession (same asbusiness, after applying rule 7A, 7B or 7C)putation of income from speculative businessNet profit or loss from speculative business	33i 33ii 33iii 33iii 33iii 33iii 33v 33vi 33vi 33vi 33vi 33vi 33vi 33vi 33vi 33xi 35i 35ii 35iii 35iii 35iv an speculative business (34 – 35v) above in 36 except in case of special	32 33xii 33xii 34 35v 36 A37 38	
	В	32 33 34 35 36 37 Com 38 39	Income (13 + 24 - 31)Profits and gains of business or profession deemed to IiSection 44ADiiSection 44AFivSection 44BvSection 44BBviSection 44BBAviiSection 44BBBviiiSection 44BBBviiiSection 44BBAviiiSection 44BBAviiiSection 44DAxChapter-XII-GxiFirst Schedule of Income-tax ActxiiiTotal (33i to 33xi)Profit or loss before deduction under section 10A/10A.Deductions under section-i10A (6 of Schedule-10A)iii10B (f of Schedule-10BA)vTotal (35i + 35ii + 35ii) + 35iv)Net profit or loss from business or profession other thatNet Profit or loss from business or profession (same asbusiness, after applying rule 7A, 7B or 7C)putation of income from speculative businessNet profit or loss from speculative business as per profAdditions in accordance with section 28 to 44DA	33i 33ii 33iii 33iii 33iii 33iii 33v 33vi 33vi 33vi 33vi 33vi 33vi 33vi 33vi 33xi 35i 35ii 35iii 35iii 35iv an speculative business (34 – 35v) above in 36 except in case of special	32 32 33xii 34 35v 36 A37 38 39	

	41	Profit or loss from speculative business (38+39-40)	B41	
С	Inco	me chargeable under the head 'Profits and gains' (A37+B41)	С	

chedule DPM Depreciation on Plant and Machinery

		Block of assets			Pl	ant and mach	inery		
	2	Rate (%)	15	30	40	50	60	80	100
		Ē	(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
		Additions for a period of 180 days or more in the previous year							
RY		Consideration or other realization during the previous year out of 3 or 4							
DEPRECIATION ON PLANT AND MACHINERY	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
ND M		Additions for a period of less than 180 days in the previous year							
NT AI		Consideration or other realizations during the year out of 7							
ON PLA		Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative)							
ION	10	Depreciation on 6 at full rate							
IAT	11	Depreciation on 9 at half rate							
REC	12	Additional depreciation, if any, on 4							
EPI	13	Additional depreciation, if any, on 7							
D	14	Total depreciation* (10+11+12+13)							
	15	Expenditure incurred in connection with transfer of asset/ assets							
		Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
		Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							

chedule DOA Depreciation on other assets

	1	Block of assets		Furniture and fittings	Intangible assets	Ships		
	2	Rate (%)	5	10	100	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)
		Written down value on the first day of previous year						
2		Additions for a period of 180 days or more in the previous year						
		Consideration or other realization during the previous year out of 3 or 4						
		Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
		Additions for a period of less than 180 days in the previous year						
		Consideration or other realizations during the year out of 7						
		Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative)						
	10	Depreciation on 6 at full rate						
	11	Depreciation on 9 at half rate						
	12	Additional depreciation, if any, on 4						
	13	Additional depreciation, if any, on 7						
	14	Total depreciation* (10+11+12+13)						
		Expenditure incurred in connection with transfer of asset/ assets						
	16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)						

1	7 Written down value on the last day of			
	previous year* (6+ 9 -14) (enter 0 if			
	result is negative)			

che	edule	DE	P Summary of depreciation on assets		
	1	Plai	nt and machinery		
ASSETS			Block entitled for depreciation @ 15 per cent (<i>Schedule DPM - 14 i</i>)	1a	
			Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b	
			Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c	
			Block entitled for depreciation @ 50 per cent (<i>Schedule DPM - 14 iv</i>)	1d	
			Block entitled for depreciation @ 60 per cent (<i>Schedule DPM - 14 v</i>)	1e	
SUMMARY OF DEPRECIATION ON			Block entitled for depreciation @ 80 per cent (<i>Schedule DPM – 14 vi</i>)	1f	
CIAT			Block entitled for depreciation @ 100 per cent (<i>Schedule DPM - 14 vii</i>)	1g	
PRE		h	Total depreciation on plant and machinery (1a + 1b + 1	1c + 1d+ 1e + 1f + 1g)	1h
DEI	2	Bui	ding		
ty OF		a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a	
MMAF			Block entitled for depreciation (a) 10 per cent (<i>Schedule DOA- 14ii</i>)	2b	
SUI			Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c	
		d	Total depreciation on building (total of 2a + 2b + 2c)		2d
	3	Fu	rniture and fittings(Schedule DOA- 14 iv)		3
	4	Inta	ngible assets (Schedule DOA- 14 v)		4
	5	Ship	os (Schedule DOA- 14 vi)		5
	6	Tot	al depreciation (1h+2d+3+4+5)		6

chedule DCG

Deemed Capital Gains on sale of depreciable assets

1	Plar	nt and machinery				
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a			
		Block entitled for depreciation @ 30 per cent (<i>Schedule DPM</i> – 16ii)	1b			
	c	Block entitled for depreciation (a) 40 per cent (<i>Schedule DPM - 16iii</i>)	1c			
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d			
		(Schedule $DPM - 16v$)				
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM – 16vi)	1f			
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM – 16vii)	1g			
	h	Total (1a +1b + 1c + 1d + 1e + 1f + 1g)	1h			
2	Buil	lding				
		Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a			
		DOA- 16ii)	2b			
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c			
	d	Total (2a + 2b + 2c)			2d	
	4 Intangible assets (Schedule DOA- 16v)				4	
6	Tota	ıl (1h+2d+3+4+5)			6	

Schedul	e ESR Deduction un	der section 35		
Sl No	Expenditure of the nature referred to in section	Amount, if any, debited to profit and loss account		Amount of deduction in excess of the amount debited to profit and loss account
	(1)	(2)	(3)	(4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iii)			
iv	35(1)(iv)			
v	35(2AA)			
vi	35(2AB)			
vii	total			

chedule CG Capital Gains

pene	dule		Capital Gains		
	A		rt-term capital gain		
		1	From slump sale		
				1a	
			b Net worth of the under taking or division	1b	
			c Short term capital gains from slump sale	1c	
			d Deduction under sections 54B/54D	1d	
			e Net short term capital gains from slum sale (1c – 1	d)	1e
		2	From assets in case of non-resident to which first provi		2
		3	From assets in the case of others	**	
			a Full value of consideration	3a	
			b Deductions under section 48		
				bi	-
S				bii	-
AIN				biii	-
U U				biv	-
ΓAI				3c	-
CAPITAL GAINS				3d	-
CA			94(8) (enter positive values only)	Su	
				3e	
			f Short-term capital gain (3c + 3d – 3e) (<i>enter nil</i> , <i>if l</i>		3f
		4	Deemed short capital gain on depreciable assets (6 of S		4
			Amount deemed to be short term capital gains under so	*	5
		3	SAGA	ecuoiis 54D/54D/54EC/ 54ED/54G/	5
		6	Total short term capital gain (1e + 2 +3f +4 +5)		6
		7	Short term capital gain under section 111A included in	6	7
		8	Short term capital gain other than referred to in section		A8
	В	Lon	g term capital gain		
			From slump sale		
				1a	-
				1b	-
			· · · · · · · · · · · · · · · · · · ·	1c	-
				1d	
			54GA		
			e Net long term capital gain from slump sale (1c – 1c	d)	1e
		2	Asset in case of non-resident to which first proviso to se	ection 48 applicable	2
		3	Asset in the case of others where proviso under section	112(1) not exercised	
			a Full value of consideration	3a	
			b Deductions under section 48	· · · ·	
			i Cost of acquisition after indexation	bi	-
			ii Cost of improvement after indexation	bii	-
			iii Expenditure on transfer	biii	
			*	biv	-
				3c	-
				3d	
			54GA		
			e Net balance (3c – 3d)	·	3e
		4	Asset in the case of others where proviso under section	112(1) exercised	
	a Full value of consideration 4a				
			b Deductions under section 48		
				bi	
	1	1		bii	

		iii Expenditur	e on transfer	1	biii]	
		iv Total (bi +)	bii +biii)		biv			
		c Balance (4a – biv))		4c			
			sections 54B/54D/54	EC/54G/	4d			
		54GA						
		e Net balance					4e	
5 Amount deemed to be long term capital gains under sections 54B/54D/54EC/54ED/54G/						5		
		54GA						
	6	Total long term capita loss) + 5)	l gain (1e (enter nil ij	f loss) + 2 + 3	e (enter nil if l	oss) + 4e (enter nil if	B6	
С	Inco	me chargeable under t	he head "CAPITAL	GAINS" (A	6 + B6) (enter	B6 as nil, if loss)	С	
D	Info	rmation about accrual	/receipt of capital ga	in				
		Date	Upto 15/9	16/9	to 15/12	16/12 to 15/3		16/3 to 31/3
			(i)		(ii)	(iii)		(iv)
	1	Long- term						
	2	Short-term						

chedule OS

Income from other sources

	1	Inco	me other than from owning race horse(s):-				
		a	Dividends, Gross	1a			
		b	Interest, Gross 1b				
		c	Rental income from machinery, plants, buildings, 1c				
		d	Others, Gross	1d			
		e	Total (1a + 1b + 1c + 1d)			1e	
s		f	Deductions under section 57:-				
CE			i Expenses	fi			
SOURCES			ii Depreciation	fii			
			iii Total	fiii			
OTHER		g	Balance (1e – fiii)			1g	
HIC	2	Win	nings from lotteries, crossword puzzles, races, etc.			2	
	3	Inco	me from other sources (other than from owning race	horse	s) (1g + 2) (enter 1g as nil if loss)	3	
	4	Inco	me from owning and maintaining race horses				
		a	Receipts	4 a			
		b	Deductions under section 57 in relation to (4)	4b			
		c	Balance (2a – 2b)			4c	
	5		me chargeable under the head "Income from other so take 4c loss figure to Schedule CFL)	5			

Schedule CYLA Details of Income after set-off of current years losses

	Sl.No		Income of current	House property loss of	Business Loss	Other sources loss (other	Current year's
	51.110			1 1 0			•
		Income	year	the current year set off	(other than speculation	than loss from race	Income remaining
			(Fill this column only		loss) of the current year	horses) of the current	after set off
ĥ			if income is zero or		set off	year set off	
Z			positive)	Total loss	Total loss	Total loss	
ME				(4c of Schedule –HP)	(A37 of Schedule-BP)	(3 of Schedule-OS)	
LLS			1	2	3	4	5=1-2-3-4
ADJUSTMENT		Loss to be adjusted					
	i	House property					
TOSS		Business (including speculation profit)					
YEAR		Short-term capital gain					
-	iv	Long term capital					
E		gain					
URRENT	v	Other sources (incl.					
Ĕ.		profit from owning					
Ū		race horses)					
·	vi	Total loss set-off					
	vii	Loss re	maining after set-off				

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

	SI.	Head/ Source of Income	Income after set off, if	Brought forward loss	Brought forward	Brought forward	Current year's
	No		any, of current year's	set off	depreciation set off	allowance under section	income remaining
	. losses as per 5 of				35(4) set off	after set off	
SS			Schedule CYLA)				
0 LC			1	2	3	4	5
HT FORWARD	i	House property					
N N	ii	Business (including					
STO		speculation profit)					
1F D	iii	Short-term capital gain					
AD	iv	Long-term capital gain					
10	v	Other sources (profit from					
BRO		owning race horses)					
-	vi	Total					
	vii				Tot	al (i5 + ii5 + iii5 + iv5+v5)	

Sch	edule	CFL Deta	ils of Losses to be	carried forward	to future years				
	SI. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business	Loss from speculative business	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
	i	2001-02							
CARRY FORWARD OF LOSS	ii	2002-03							
	iii	2003-04							1
	iv	2004-05							
	v	2005-06							
	vi	2006-07							
OR	vii	2007-08							
RY F	viii	2008-09							
CAR	ix	Total of earlier year losses							
	x	Adjustment of abov losses in Schedule BFLA	e						
	xi	2009-10 (Current year losses)							
	xii	Total loss Carried Forward to future years							

chedule 10A D

Deduction under section 10A

1	Deduction in respect of units located in Softw	eduction in respect of units located in Software Technology Park				
	a Undertaking No.1	1a				
	b Undertaking No.2	1b				
	د Undertaking No.3	1c				
	d Undertaking No.4	1d				
	e Undertaking No.5	1e				
	f Total (1a + 1b+ 1c + 1d + 1e)		1f			
2	Deductions in respect of units located in Ele	Deductions in respect of units located in Electronic Hardware Technology Park				
	a Undertaking No.1	2a				
	b Undertaking No.2	2b				
	c Undertaking No.3	2c				
	d Total $(2a + 2b + 2c)$	2d				
3	2 currents in respect of units focureu in rive					
	a Undertaking No.1	3a				
	b Undertaking No.2	3b				
	c Undertaking No.3	3c				
	d Total (3a + 3b+ 3c)		3d			
4	Deductions in respect of units located in Exp	ort Processing Zone				
	a Undertaking No.1	4a				
	b Undertaking No.2	4b				
	c Undertaking No.3	c Undertaking No.3 4c				
	d Total (4a + 4b+ 4c)	4d				
5		cial Economic Zone				
	a Undertaking No.1	5a				
	b Undertaking No.2	5b				

	c	Undertaking No.3	5c			
	d	Total (5a + 5b+ 5c)	5d			
6	6 Total deduction under section 10A (1f + 2d + 3d + 4d + 5d)				6	

chedule 10AA Deduction under section 10AA

z	Ded	uctions in respect of units located in Special Economic Zon	e		
010 AA	a	Undertaking No.1	a		
10 JC	b	Undertaking No.2	b		
EDI	c	Undertaking No.3	c		
D	d	Total (a + b + c)		d	

chedule 10B

Deduction under section 10B

	Ded	uction in respect of hundred percent Export Oriented units			
U/S	a	Undertaking No.1	a		
NO	b	Undertaking No.2	b		
10B	c	Undertaking No.3	c		
Dic	d	Undertaking No.4	d		
DEI	e	Undertaking No.5	e		
	f	Total (a + b + c + d + e)		f	

che	dule	10BA	Deduction under section 10BA			
	Ded	uction in respec	t of exports of handmade wooden articles			
U/S	a	Undertaking N	0.1	a		
NO A	b	Undertaking N	0.2	b		
CTI 0B	c	Undertaking N	0.3	с		
	d	Undertaking N	0.4	d		
DE	e	Undertaking N	0.5	e		
	f	Total (a + b + c	$+ \mathbf{d} + \mathbf{e}$)		f	

chedule 80G Details of donations entitled for deduction under section 80G

A	Don	ations entitled for 100% deduction			
	Don	Name and address of donee			Amount of donation
	i			Ai	
	ii			Aii	
	iii			Aiii	
	iv			Aiv	
	v			Av	
	vi	Total		Avi	
3	Don 80G	ations entitled for 50% deduction where donee not required to be a (5) (vi)			
		Name and address of donee			Amount of donation
	i		Bi		
	ii		Bii		
	iii		Biii		
	iv			Biv	
	v			Bv	
		Total		Bvi	
С		ations entitled for 50% deduction where donee is required to be ap (5) (vi)	proved under section		
		Name and address of donee	PANof donee		Amount of donation
	i			Ci	
	ii			Cii	
	iii			Ciii	
	iv			Civ	
	v		Cv		
	vi	Total		Cvi	
D		Total donations (Avi + Bvi + Cvi)		D	

che	dule	e 80-IA	Deductions under section 80-IA			
			respect of profits of an enterprise referred to [A(4)(i) [Infrastructure facility]	a		
ΥI		to in section 8	respect of profits of an undertaking referred 0-IA(4)(ii) [Telecommunication services]			
U/S 80-L			respect of profits of an undertaking referred 0-IA(4)(iii) [Industrial park and SEZs]	c		
I NOI			respect of profits of an undertaking referred 0-IA(4)(iv) [Power]	d		
DEDUCT		to in section 8 and deduction	respect of profits of an undertaking referred IO-IA(4)(v) [Revival of power generating plant] in respect of profits of an undertaking section 80-IA(4)(vi)[Cross-country natural n network]			
	f	Total deducti	ons under section 80-IA (a + b + c + d + e)		f	

ched	lule 80-1B Deductions under section 80-1B	
	 a Deduction in respect of industrial undertaking referred to in section 80-IB(3) [Small-scale industry] 	0 a
	 Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)] 	b
	 c Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)] 	с ,
	d Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	d
	e Deduction in the case of multiplex theatre [Section 80- IB(7A)]	e
B	f Deduction in the case of convention centre [Section 80- IB(7B)]	f
-08 S/í	g Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g
DEDUCTION U/S 80-IB	 h Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)] 	h
DEDU	ⁱ Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	i
	j Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	i
	k Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits and vegetables [Section 80-IB(11A)]	k
	¹ Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of foodgrains [Section 80-IB(11A)]	
	 m Deduction in the case of an undertaking engaged in operating and maintaining a rural hospital [Section 80-IB(11B)] 	m
	n Total deduction under section 80-IB (Total of a to m)	n

che	dule	80-I	C or 80-IE Deductions under section 80-IC or 80-	Œ			
	1	Ded	uction in respect of industrial undertaking located in S	1			
	2	Ded	uction in respect of industrial undertaking located in I	Hima	chal Pradesh	2	
	3	Ded	uction in respect of industrial undertaking located in U	Jttar	anchal	3	
7.)	4	Ded	uction in respect of industrial undertaking located in	h-East			
80-IC		a	a Assam 4a				
3 S/N		b	Arunachal Pradesh	4b			
		c	Manipur	4c			
CTI		d	Mizoram				
DEDUCTION		e	Meghalaya	4e			
DI		f	Nagaland	4f			
		g	g Tripura 4g				
		h	Total of deduction for undertakings located in North-	4h			
	5	Tota	al deduction under section 80-IC or 80-IE (1 + 2 + 3 + 4	4h)		5	

che	dule	VI-A	Deductions under Chapter VI	-A			
	a	80G			80IB (n of Schedule 80-IB		
TOTAL DEDUCTIONS	b	80GGA			80IC/ 80-IE (5 of Schedule 80-IC/ 80- IE)		
EDUC	c	80GGC		h	80-ID/ 80JJA		
TALD		80IA (f of Schedule 80-IA)	i	80LA		
TO	e	80IAB		j	80P		
	k	Total deduction	ons under Chapter VI-A (Total	of a	io j)	k	

Sche	dule	81		Income cl	hargeable to Income	tax at special rates IE	[Ple	ase see in	stru	ction Numb	per-9(iii) for section	code and rate of tax]
	SI	Section	N	Special rate	Income	Tax thereon	SI	Section	Ø	Special	Income	Tax thereon
	No	code		(%)	i	ii	No	code		rate (%)	i	ii
	1		_				(_			
TE	1		ш				6		Ш			
C RA	2						7					
CIAI	3						8					
SPE	4						9					
	5						10					
	11										Total (1ii to 10 ii)	

chedule EI Details of Exempt Income (Income not to be included in Total Income)

	1	Interest income	1	
ME	2	Dividend income	2	
2	3	Long-term capital gains on which Securities Transaction Tax is paid	3	
Ţ IN	4	Net Agriculture income(other than income to be excluded under rule 7, 7A, 7B or 8)	4	
EMP	5	Share in the profit of firm/AOP etc.	5	
EXI	6	Others	6	
	7	Total (1+2+3+4+5+6)	7	

che	dule	FBI		Information regarding calculation of value of fringe benefits		
r .	1	Are				
NEFIT FION				' is yes, are you maintaining separate books of account for Indian and foreign operations and if no write 2	?	
BENEH MATIO		Tota	l number (of employees		
FRINGE INFORM		a	Number o	f employees in India	3a	
RIP		b	Number o	f employees outside India	3b	
ł		c	Total num	ber of employees	3c	

chedule FB Computation of value of fringe benefits

		compatition of value of fininge selection					
	SI. No.	Nature of expenditure	Amount/value of expenditure*	Percent -age		V	alue of fringe benefits iv= ii x iii ÷ 100
			ii	iii	-		
\mathbf{S}		i	11	ш			iv
BENEFITS	1	Free or concessional tickets provided for private journeys	1ii	100			
Ę		of employees or their family members (the value in column ii				1iv	
Ē		shall be the cost of the ticket to the general public as reduced by				IIV	
		the amount, if any, paid by or recovered from the employee)					
FRINGE	2	Any specified security or sweat equity shares [Sections	2ii	100			
		115WB(1)(d)] [Difference between the fair market value on the					
E		vesting date and amount recovered from or paid by the					
OF		employee] and contribution to an approved				2iv	
E		superannuation fund for employees (in excess of one lakh					
ALUE		rupees in respect of each employee)					
٨A	2	• • • • •	3ii	20		3iv	
ŕ	•	Entertainment				310	
	4	Hospitality in the business other than business	aii	20		aiv	
		a referred to in 4b or 4c or 4d				aiv	

	b Hospitality in the business of hotel	bii	5	biv
	c Hospitality in the business of carriage of passengers or goods by aircraft	cii	5	civ
	d Hospitality in the business of carriage of passengers or goods by ship	dii	5	div
5	Conference (other than fee for participation by the employees in any conference)	5ii	20	5iv
6	Sales promotion including publicity (excluding any expenditure on advertisement referred to in proviso to section 115WB(2)(D)	6ii	20	6iv
7	Employees welfare	7ii	20	7iv
8	^a Conveyance, in the business other than the business referred to in 8b or 8c or 8d	aii	20	aiv
	b Conveyance, in business of construction	bii	5	biv
	c Conveyance in the business of manufacture or production of pharmaceuticals	cii	5	civ
	d Conveyance in the business of manufacture or production of computer software	dii	5	div
9	Use of hotel, boarding and lodging facilities in the a business other than the business referred to in 9b or 9c or 9d or 9e	aii	20	aiv
	Use of hotel, boarding and lodging facilities in the b business of manufacture or production of pharmaceuticals	bii	5	biv
	Use of hotel, boarding and lodging facilities in the c business of manufacture or production of computer software	cii	5	civ
	Use of hotel, boarding and lodging facilities in the d business of carriage of passengers or goods by aircraft	dii	5	div
	e Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship	eii	5	eiv
10	Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car	aii	20	aiv
	Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car	bii	5	biv
11	Repair, running (including fuel) and maintenance of aircrafts and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by aircraft	11ii	20	11iv
12	Use of telephone (including mobile phone) other than expenditure on leased telephone lines	12ii	20	12iv
13	Maintenance of any accommodation in the nature of guest house other than accommodation used for training purposes	13ii	0	13iv
14	Festival celebrations	14ii	20	14iv
15	Use of health club and similar facilities	15ii	50	15iv
16	Use of any other club facilities	16ii	50	16iv
17	Gifts	17ii	50	17iv
18	Scholarships	18ii	50	18iv
19	Tour and Travel (including foreign travel)	19ii	5	19iv
20	Value of fringe benefits (total of Column iv)	i		20iv
	If answer to '1' of Schedule-FBI is no, value of fringe bene	fits (same as20iv)		21iv
	If answer to '2' of Schedule-FBI is yes, value of fringe bene			22iv
	If answer to '2'of Schedule-FBI is no, value of fringe benef (20iv x 3a of Schedule-FBI ÷3c of Schedule-FBI)			23iv
	value of fringe benefits(21iv or 22iv or 23iv as the case may	- b o)		24iv

Schedule IT Details of Advance Tax and Self Assessment Tax Payments of Income-tax

SI No	Name of Bank & Branch	BSR Code						Date of Deposit (DD/MM/YYYY)	Serial Number of Challan				of	Amount (Rs)
i														
ii														
iii														
iv														
v														

Schedule TDS2 Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

Tax Deduction Account Number (TAN) of the Deductor	Unique Transaction Number (UTN)	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deducted	Amount out of (6) claimed for this year
(2)	(8)	(3)	(4)	(5)	(6)	(7)
	Number (TAN) of the Deductor	Number (TAN) of the Deductor (UTN)	Number (TAN) of the Deductor Transaction Number (UTN) Deductor	Number (TAN) of the Deductor Transaction Number (UTN) Deductor	Number (TAN) of the Deductor Transaction Number (UTN) Deductor / Credit	Number (TAN) of the Deductor Transaction Number (UTN) Deductor / Credit deducted

Schedule TCS Details of Tax Collected at Source [As per Form 27D issued by the Collector(s)]

N		Tax Deduction and Tax ellection Account Number of the Collector	Unique Transaction Number (UTN)	Name and address of the Collector	Amount received/ debited	Date of receipt/ debit	Total tax deducted	Amount out of (6) to be allowed as credit during the year
	l)	(2)	(8)	(3)	(4)	(5)	(6)	(7)
	i							
NOS								
Ξ́Ι	i							
N	OTE	Enter the total of co	lumn (7) in Sl	No. 11c of PartB-TTI				

Sche	edule	EBN Details of paymen	t of F	ringe	Bene	fit T	ax						
	Sl No	Name of Bank & Branch		I	BSR C	Code		Date of Deposit (DD/MM/YYYY)	5	Serial C	Nun halla	of	Amount (Rs)
SL	i												
AEN	ii												
AYA	iii												
LX P	iv												
Τ	v												
	NO	$TE \triangleright Enter the total of v in 8a a$	nd 8b	of PA	RT-C	2		·					·